

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)

Notification  
No.129/2013-Customs (N.T.)

New Delhi, dated the 11<sup>th</sup> December, 2013

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner of Customs (Preventive), New Custom House, Ballard Estate, Mumbai to act as a Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) The Additional/Joint Commissioner of Customs (Preventive), New Custom House, Near Indira Gandhi International Airport, New Delhi and
- (ii) The Additional Commissioner of Customs (Preventive), New Custom House, Ballard Estate, Mumbai

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Beanstalk Brand Consultancy, New Delhi issued *vide*, DRI F.No.34/10/2012-DZU/2280 to 2284 dated the 4<sup>th</sup> May 2013 by the Additional Director, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

**[F.No. 437/50/2013-Cus.IV]**

(M.V. Vasudevan)

Under Secretary to the Government of India